

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

16

O.A. No. 1531 of 1993

New Delhi, dated this the 20th July, 1999

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)
HON'BLE MR. P.C. KANNAN, MEMBER (J)

Shri Jawahar Singh,
S/o Shri Sita Ram,
R/o C-6, Keshav Puram,
New Delhi-35. Applicant

(By Advocate: Shri Yogesh Sharma)

VERSUS

1. Union of India through the Secretary, Ministry of Communication, Dept. of Telecom., Dak Tar Bhawan, New Delhi.
2. The Director General (Telecom), Dak Tar Bhawan, New Delhi.
3. The Director of Telecom Board, Dept. of Telecom Dak Tar Bhawan, New Delhi. ... Respondents

(By Advocate: Shri S.M. Arif)

ORDER (Oral)

BY HON'BLE MR. S. R. ADIGE, VICE CHAIRMAN (A.)

Both parties agree that applicant in the present O.A. is identically situated as those applicants who filed O.A. No. 2766/92 Prakash Chander & Others Vs. Union of India and others which had been disposed of by order dated 2.11.92.

2. Accordingly this O.A. is disposed of with a direction to Respondents to extend the benefits of the aforesaid order dated 2.11.92 in O.A. No. 2766/92

to the present applicant on the same terms and conditions as contained in that order within three months from the date of receipt of a copy of this order. No costs.

P. C. Kannan
(P. C. KANNAN)

Member (J)

S. R. Adige
(S. R. ADIGE)
VICE CHAIRMAN (A)

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